#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 111 OF 2018 & IA NO. 265 OF 2018

# Dated: 25<sup>th</sup> May, 2018

# Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

#### In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors. Versus Central Electricity Regulatory Commission & Ors.			Appellant(s)
			Respondent(s)
Counsel for the Appellant(s) :	Mr. S. K. Agarwal		
	Dr. A. P. Sinha Ms. Sikha Salani ( <i>Rep.)</i>		
Counsel for the Respondent(s) :	Ms. Swapna Seshadri Ms. Rhea Luthra for R-2		
	Mr. M. G. Ramachandran Ms. Anushree Bardhan Mr. Shubham Arya Mr. Pulkit Agarwal for R-3 to	o 5	

### <u>ORDER</u>

Issue notice to the respondents, returnable on 30-7-2018.

Ms. Swapna Seshadri, Learned Counsel accepts notice on behalf of Respondent No. 2 and Mr. M. G. Ramachandran, Learned Counsel accepts notice on behalf of Respondent No. 3 to 5. They pray for six weeks' time to file their respective replies. Their submissions are placed on record.

Learned counsel for the respondents may file their respective replies on or before 6-7-2018 after serving copy on the other side. Thereafter, rejoinder may be filed within three weeks, after serving copy on the other side. As agreed by the learned counsel appearing for the parties, list the matter on <u>1-8-2018</u>.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member